

[Shri M. L. Sondhi.]

side that no cheap propaganda would be done till the House decides about it? You have expressed the sense of the House.

MR. SPEAKER: I agree with you. No cheap propaganda of against anybody by anybody should be done.

12.44 hrs.

MOTION RE: CONDUCT OF TWO MEMBERS DURING PRESIDENT'S ADDRESS

MR. SPEAKER: Shri P. Venkata-subbaiah.

SHRI S. M. BANERJEE (Kanpur): On a point of order. I want to submit that this motion cannot be discussed.

I rise on a point of order, about the admissibility of this motion.

MR. SPEAKER: It has been admitted already.

SHRI S. M. BANERJEE: It has not been moved.

MR. SPEAKER: It is not a question of being moved. If I had not put it on the Order Paper, you can oppose, but now it has been admitted in the Order Paper.

SHRI S. M. BANERJEE: It cannot be introduced.

MR. SPEAKER: They must also have a chance to say something.

SHRI S. M. BANERJEE: All right. Let him move, I will raise my objection.

SHRIMATI SHARDA MUKERJEE (Ratnagiri): I rise on a point of order.

MR. SPEAKER: On his point of order?

SHRIMATI SHARDA MUKERJEE: No. I am raising this point of order on what Mr. Sondhi said.

MR. SPEAKER: I will call you again.

12.46 hrs.

RE. AWARD OF INTERNATIONAL TRIBUNAL ON INDO-PAKISTAN BORDER

SHRIMATI SHARDA MUKERJEE (Ratnagiri): That is the next item on the agenda. I am raising a point of order on what Mr. Sondhi has said. Mr. Sondhi has said that there is a propaganda going on regarding the Kutch Award.

SHRI M. L. SONDHY (New Delhi): By the Government.

SHRIMATI SHARDA MUKERJEE: By the Government or by the Government Party members.

SHRI M. L. SONDHY: By the Government not by the Government Party members. Some Government party members have reacted very nicely.

SHRIMATI SHARDA MUKERJEE: On what basis has Mr. Sondhi come to this conclusion? Either he should substantiate his statement or he must be asked to withdraw it.

SHRI KANWAR LAL GUPTA (Delhi Sadar): We are prepared to substantiate.

SHRI M. L. SONDHY: I must explain myself.

MR. SPEAKER: I have called Shri Nath Pai.

SHRIMATI SHARDA MUKERJEE: It must be withdrawn.

MR. SPEAKER: There is nothing. I have not asked you to withdraw. Why are you worried?

SHRI M. L. SONDHY: I must give an explanation.

MR. SPEAKER: No, not necessary.

SHRI NATH PAI (Rajapur): I seek your protection in raising this point. Though the hon. lady has objected, the point raised by Mr. Sondhi deserves very serious consideration (Interruptions).

The rule in the House seems to be the survival of the loudest and noisiest. I hope that at least under your guidance this shall not be the rule, that logic and cogency will have the upper hand and not voice and volume of the lungs. I cannot compete with the lung power of some of the members, but in the power of reason I can.

The entire machinery of the Government is being mobilised and used in preventing a proper assessment being made by Parliament. The first announcement on the All India Radio.....(Interruptions).

AN HON. MEMBER: What is the point of order?

SHRI NATH PAI: I will not sit down.

SHRI M. L. SONDHAI: This is much more important than anything else. I demand the resignation of the Ministry.

SHRI NATH PAI: The Prime Minister made a plea to this House to the effect: Let us get full document, let us study the details and then only Government will make up its mind. If that is the plea which is to be respected by us, what is this game that is going on, that everybody is being conditioned to prepare Parliament to accept the award.

You know the basic thing; they may not be knowing.

MR. SPEAKER: I have asked Mr. Venkatasubbaiah to move the motion.

SHRI NATH PAI: When a matter is sub judice, nobody tries to go into it.

MR. SPEAKER: I know.

SHRI NATH PAI: Have you understood my point? I credit you with many things but not with telepathy. Let me complete my sentence.

MR. SPEAKER: I do not want to prolong the discussion.

SHRI NATH PAI: I am not prolonging the discussion.

SHRI RANDHIR SINGH (Pohtak): I also want to say something...(Interruptions).

SHRI NATH PAI: Since we are going to make up our mind, since the Government claims that it wants to make up its mind, is it fair to mobilise the entire propaganda machinery beginning with the All India Radio and say that India has benefited? We are being conditioned into accepting this award.....(Interruptions.) I do not know if you find time to listen to the All India Radio amidst your multifarious preoccupations. If you can find the time to listen to the All India Radio, you will be surprised that one gets the impression that nothing better has happened to the Government of India and the people of India since Independence than the award of this Tribunal. This is the funniest thing and this is how they (glamorise). Why should it be so if Parliament is asked to give its calm judgment? May I therefore ask you to use your authority with the Prime Minister to direct the Prime Minister not to use the media of propaganda available to the Government to prejudice the judgment of the people and of Parliament?

12.52 hrs.

MOTION RE: CONDUCT OF TWO MEMBERS DURING PRESIDENT'S ADDRESS

MR. SPEAKER: Shri Venkatasubbaiah may move his motion.....(Interruptions.) First, the motion must be moved; later on if anybody has any objection, it can be taken up. It has been admitted; it is on the agenda. After that, if anybody wants to raise any objection, he may do so.